

World Bank aid for implementation of Kaveri drinking water supply scheme in Bangalore

**8839. Shri K. Lakkappa:
Shri S. Kundu:**

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 1679 on the 17th November, 1966 and state:

(a) whether the negotiations with the World Bank for implementation of Kaveri drinking water scheme in the city of Bangalore have since been finalised; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) No.

(b) Does not arise.

Floods in Orissa

**8840. Shri S. Kundu:
Shri Kameshwar Singh:
Shri A. Sreedharan:
Shri Srinibas Misra:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have investigated into the feasibility of irrigation and flood control schemes on Subernarekha river in Orissa in collaboration with Orissa, Bihar and West Bengal Governments; and

(b) if so, the result of such investigation?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). The Planning Commission Team, which visited Orissa in May, 1965, held a preliminary discussion with the State Officers regarding the State's Fourth Five Year Plan, when it was indicated that investigations were in progress for irrigation, flood control and power schemes on the Subernarekha and the Burhabalang. The Subernarekha-Burhabalang project dam at Khuliana (in Orissa) on the Burhabalang and a

weir at Kokopara (in Bihar) on the Subernarekha are under investigation at present.

Master Plan for Irrigation in Kashmir Valley

8841. Shri D. C. Sharma: Will the Minister of Irrigation and Power be pleased to state:

(a) whether a Master Plan was being drawn up for the irrigation of 200,000 acres of land in the Kashmir Valley;

(b) if so, the broad outlines thereof;

(c) the amount allocated by Government for the purpose; and

(d) when it is likely to be ready?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The J. and K. Government is preparing proposals for bringing some additional area under irrigation.

(b) The broad outlines of these proposals will be known only after the same is ready.

(c) and (d). Do not arise.

Threatened Strike by Central Government Employees

**8842. Shri D. C. Sharma:
Shri Hukam Chand Kachwal:
Shri O. P. Tyagi:
Shri Ram Gopal Shalwale:
Shri Ram Avtar Sharma:**

Will the Minister of Finance be pleased to state:

(a) whether the Central Government Employees' Joint Council of Action has hinted about a token strike for a day or two on the issue of dearness allowance;

(b) if so, the reaction of Government thereto; and

(c) the action taken or proposed to be taken in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No official communication has been received from the Central Government Employees' Joint Council of Action in this regard; but there are Press Reports that "informally" the Council leaders hinted about a token strike for a day or two in the event of any unilateral decision on this issue.

(b) and (c). The recommendations of the Dearness Allowance Commission are under the active consideration of the Government. Discussions are also being held with Trade Union leaders.

Advances given by Banks to Small Scale Industries

8843. Shri D. N. Patodia: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there has been a sharp fall in the advances given by the Scheduled Banks to the Small Scale Industries;

(b) if so, the reasons therefor; and

(c) the steps being taken by Government to ensure that the industries are not made to suffer because of lack of funds?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No, Sir.

(b) Does not arise.

(c) A credit guarantee scheme for facilitating advances to small scale industries by granting a degree of protection to the lending institutions against possible losses on such advances has been in operation since 1st July, 1960. The scheme is kept under continual review by the Reserve Bank and the Government of India. During 1968 the scheme was liberalised by increasing the degree of protection, by enhancing the maximum limit of guarantee and by enlarging the number of eligible institutions. Recently, the Reserve Bank has an-

nounced that the scheduled banks will be permitted to exclude, for purposes of computation of net liquidity ratio, from their total borrowings from the Reserve Bank, the increase in the amount of refinance in respect of their advances to small scale industries guaranteed by the Credit Guarantee Organisation. It is also being examined in what further directions liberalisation in the credit guarantee scheme is possible to encourage greater participation by commercial banks. The State Bank of India has announced a new scheme of assistance to entrepreneurs who might wish to set up new units in industrial estates.

Oil in Assam and Gujarat

8844. Shri D. C. Sharma: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether the Oil and Natural Gas Commission has struck oil at three to four places in Gujarat;

(b) if so, the details of the find;

(c) whether efforts to find oil in Assam in the Rudrasagar and Lakoli areas have been stepped up;

(d) whether Russian experts have advised for digging operations along the sea coast;

(e) if so, the result of the digging in Assam area; and

(f) the steps taken or proposed to be taken to start digging operations along the sea coast?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramiah): (a) Oil has been struck in nine areas in Gujarat.

(b) This is 'restricted information' under the Defence of India Rules and cannot be divulged.

(c) Oil has already been found in Rudrasagar and Lakwa (not Lakoli) areas.